

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 21/2/2002

RA 27/2002 (OA 184/97)

1. Maheshchandra R. Vyas
2. Brahm Singh Nagar
3. Ganesh Narain Meena
4. Sudhir Kumar
5. B.L. Meena
6. Om Prakash Meena
7. G.C. Jain
8. R.M. Bunker
9. Vijay Kumar
10. Ramesh Chand Bairwa
11. Roshan Kumar Sogra
12. Bhimrao Meshram
13. Ravindra Kumar Khatri
14. Mukesh Kumar Sharma
15. Madan Lal Meena
16. Ram Singh
17. V.K. Bhatt
18. Dev Raj Khajino
19. Sanjay Kumar Thakur
20. M.S. Mertia

All the applicants are Inspectors in the office of Salt Commissioner, Department of Salt, Government of India, Jaipur.

... Applicants

Versus

1. Union of India through Secretary, Ministry of Industry, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi.
2. Salt Commissioner, Government of India, Lavan Bhawan, 2-1, Lavan Marg, Jhalana Doongri, Jaipur.

... Respondents

CORAM:

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

HON'BLE MR.J.K.KAUSHIK, JUDL.MEMBER

O R D E R

PER HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

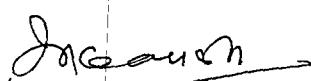


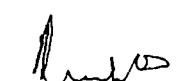
In this RA, filed u/s 22(f) of the Administrative Tribunals Act, 1985, the applicants have made a prayer that the order of this Bench dated 9.7.2002 passed in OA 184/97 be reconsidered.

2. The only ground given for review is that the Bench did not notice the fact that the Hon'ble High Court of Bombay simply remanded the case back to the CAT, Mumbai Bench, and had not decided the matter which came before the High Court in the form of Writ Petition. Contention of the applicants is that the Bench while disposing of OA 184/97 noted that the matter had been finally decided by the Bombay High Court. This, according to the applicants, is an error apparent on the face of the record as the case was merely remanded back to the Tribunal.

3. We have carefully perused our order dated 9.7.2002 passed in OA 184/97. We find that we had clearly noted in para-4 of our order that the case was remitted back to the Tribunal for disposing of the OA according to law. While stating this, we have passed the orders dismissing the OA for the reasons stated in the order itself. There is no provision under Order-47 Rule-1 to reappreciate the evidence or to reconsider the matter, once the OA has been finally disposed of, unless there is an error apparent on the face of the record or any matter of vital fact or law which despite due diligence could not be brought before the Bench. The instant case does not come under any of such conditions.

4. We find absolutely no merit in this RA. It is dismissed accordingly.


(J.K. KAUSHIK)
MEMBER (J)


(A.P. NAGRATH)
MEMBER (A)